BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 323/2017 in C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Chandra Prakash Jain (IRP)

V/s.

Mekaster Engineering Ltd.

Section of the Companies Act:

Section 18 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. VINAY BAIRAGRA ADVOCATE RESPONDENT Ding

ORDER

IRP Mr. C. P. Jain present for Applicant. Learned Advocate Mr. Vinay Bairagra present for Respondent.

Respondent Counsel represented that winding up matter listed before Hon'ble High Court of Gujarat on 24.11.2017.

List the matter on 06.12.2017 hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.